

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. 87/397-398/2013

CORAM: SHRI B. S. V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 26.02.2018

NAME OF THE PARTIES: Tulip Hotels Pvt Ltd & Anr.
V/s.
Tradewings Hotels Ltd

SECTION OF THE COMPANIES ACT: 111, 284, 397-398

ORDER

TCP 87/111, 284, 397-398/2013

On the application filed by the Petitioner for allowing the Petitioner to invoke Section 111A of the Companies Act, 1956 (now under Section 59 of the Companies, 2013) accordingly to seek rectification of registration of members of R1 company as originally prayed in the main Company Petition alongwith other incidental reliefs thereto upon which the Respondent filed reply but the Respondent side is not present today.

The Petitioner Counsel has expressed his client's predicament who paid money of ₹16 crores in the year 2006 ever since he cannot get shares in the name of him as promised by the Respondent herein.

In view of this exigency, the Petitioner Counsel has made submissions in respect to CA 231/2017, however, since the Respondent side is not present, this Application is posted for hearing the Respondents on next date of hearing.

List this matter for the Respondent side submissions on 19.3.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)